

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O. A. NO. 2086/88

New Delhi this the 11th day of February, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

S/Shri

1. V. P. Murty S/O V. Suryanarayana,
C/O Chief Yard Master,
P.O. BMY Yard,
Dt. Durg, M.P.
2. D. N. Rao S/O D. S. Murty,
Qr. No. 111/T/2, Bunglow Yard,
S.E. RLY. Bilaspur-495004.
3. N.L.N. Rao S/O Appala Swamy,
Qr. No. 564, Control Block,
SE RLY Bilaspur-495004.
4. D. Narayana Rao S/O D. Vasudeva Rao,
Qr. No. 628/T/2, Near Loco Colony,
SE RLY, Bilaspur-495004.
5. Pulak Chandra Roy S/O L.C. Roy,
Qr. No. 179/2, Bunglow Yard,
SE RLY, Bilaspur - 495004.
6. Kamala Prasad S/O Ram Lakhani Singh,
Qr. No. 875/B, Construction Colony,
Bilaspur-495004.
7. R. Ramana Rao S/O R. Jagannayakula,
Qr. No. 1091/A, Construction Colony,
Bilaspur-495004.
8. R. K. Guha S/O S. C. Guha,
Qr. No. 637, New Loco Colony,
SE RLY, Bilaspur-495004.
9. Sk. Seal S/O Subodh Chandra Seal,
Qr. No. 822/2, Construction Colony,
Bilaspur - 495004.
10. A. S. Phillips S/O E. J. Phillips,
Village Devidih,
Opp. Old Pump House,
Bilaspur.
11. S. K. Basak S/O N. C. Basak,
Qr. No. 217/2, Bunglow Yard,
SE RLY, Bilaspur-495004.
12. G. N. Murty S/O G. K. Bhukta,
Qr. No. T/6/1, Station Road,
Bunglow Yard, Bilaspur-495004.

13. S. K. Das S/O Haripada Das,
Qr. No. 1260/2, N.E. Colony,
SE RLY, Bilaspur - 495004.
14. A. Ghosh S/O K. C. Ghosh,
Qr. No. 40/15, Babu Colony,
SE RLY, Bilaspur-495004.
15. H. K. Oberoi S/O A. D. Oberoi,
Qr. No. 109/2, Bunglow Yard,
SE RLY, Bilaspur-495004.
16. P. B. Lal S/O B. Lal,
C/O Chief Yard Master,
SE RLY, Bilaspur-495004.
17. S. K. Biswas S/O H. B. Biswas,
Qr. No. 107/2, Bunglow Road,
SE RLY, Bilaspur.
18. Atin Kumar S/O P. Chakravarty,
C/O Dawakhana, Manma Chowk,
Tikarapara, Bilaspur-495004.
19. V. Sitaraman S/O V. Viswanatha Iyer,
Bunglow No. T/13/2, Divl. Office Road,
Bilaspur-495004.
20. S. C. Bagchi S/O Abinash Chandra Bagchi,
C/O Chief Yard Master,
SE RLY, P.O. B.M.Y. Yard,
Dt. Durg, M.P.
21. V. K. Sharma S/O V. Suryanarayana,
C/O Chief Yard Master, SE RLY,
P.O. BMY Yard, Dt. Durg, M.P.
22. M. I. Khan S/O A. A. Khan,
C/O Chief Yard Master,
S.E. RLY, P.O. B.M.Y. Yard,
Dt. Durg, M.P.
23. S. N. Banerjee S/O K. M. Banerjee,
24. A. K. Pimplapura S/O K. M. Pimplapura,
25. R. U. Bhaskara Rao S/O R. Chakrapani Patnaik,
26. A. M. Masram S/O M. M. Masram,
27. K. N. Pal S/O P. N. Pal,
28. S. J. Singh S/O Asha Singh.
29. Ch. Ranganakulu S/O Ch. Perayya.
30. P. L. Kanran S/O K. D. Kanrar,
31. N. Viswanadhan S/O N. G. Swamy,
32. S. K. Banerjee S/O C. D. Banerjee,
33. S. K. Biswas S/O S. N. Biswas,

34. I. L. Yadav S/O Ramlal Yadav.
35. S. S. R. Murty S/O S. Narasimha.
36. S. V. R. Murty S/O J. A. Swamy.
37. S. N. Saha S/O J. N. Saha.
38. B. G. Malve S/O Late G. Malve.

Addresses of Applicants Nos. 23 to 38 :-
 C/O Chief Yard Master,
 SE RLY, P.O. B.M.Y. Yard,
 Dt. Durg, M.P.

39. J. S. Mishra S/O P. L. Mishra,
 Qr. No. 196-A, Rly Colony,
 Manendragarh, R.S. Distt.
 Sarguja, M.P.
40. R. P. Koiri S/O Balikaran,
 Qr. No. 197, Rly. Colony,
 Manendragarh, R.S.
 Distt. M.P.
41. B. K. Raju S/O B. Satya Rao,
 Qr. No. 49/2, Rly. Colony,
 Manendragarh R.S.,
 Distt. Sarguja.
42. A. Kabir S/O Gulam Kabria,
 C/O Central Control,
 S.E. Rly. Garden,
 Roach, Calcutta-13.

... Applicants

By Sr. Advocate Shri S. C. Gupta with Shri M. K. Gupta

Versus

1. Union of India through
 Secretary, Railway Board,
 Rail Bhawan, New Delhi.
2. The General Manager,
 South-Eastern Railway
 Headquarters,
 Calcutta - 700043.

... Respondents

By Advocate Shri O. P. Kshatriya

Order contd. on next page

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O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath -

As the petitioners in this case have not retired between 1.1.1973 and 4.12.1988, it will not be possible for us to issue directions in their favour similar to the ones granted by the Full Bench of the Tribunal in Q.A. Nos. 395 to 403/91 and connected cases decided on 16.12.1993 between C. R. Rangadhamaiah vs. Chairman Railway Board & Ors. But such of those who have retired in the meanwhile would certainly be entitled to have their pension regulated in accordance with the findings on the relevant issues rendered by the Full Bench in the said case.

2. This application accordingly stands disposed of.

S. R. Adige
(S. R. Adige)
Member (A)

V. S. Malimath
(V. S. Malimath)
Chairman

/as/